

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No1386/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 09.11.2017

NAME OF THE PARTIES: Ericsson India Private Limited
V/s.
Reliance Telecom Limited.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1)	Mr. U.K. choudhary - Sr. Counsel Mr. Ameet Naik - Mr. Abhishek Naik Mr. Deepak Deshmukh Mr. Jahan Chokshi I/b. Naik Naik & Co for Corporate Debtor	Advocates	
2)	Mr. Anil Rhei - Sr Counsel Mr. Ashwin Antekad Mrs. Niketa Shah I/b. Ashwin Antekad & Associates	Advocate	

(contd --- 2) -

ORDER

CP No.1386/I&BP/NCLT/MB/MAH/2017

On verification of the Company Petition, for it has been noticed that Certificate from the Financial Institution has not been filed with this Company Petition, the Petitioner is hereby directed to furnish the same within seven days hereof.

List this matter for hearing on 23.11.2017.

Sd/-

V. NALLASENAPATHY
Member(Technical)

Sd/-

B. S. V. PRAKASH KUMAR
Member (Judicial)